

Central Administrative Tribunal, Principal Bench

R.A. No. 253/2001 In  
O.A. No. 798/2000

New Delhi this the 2<sup>nd</sup> day of July, 2001

Hon'ble Mr. Kuldip Singh, Member (J)

Anant Ram Singh

...Applicant

Versus

Union of India Another

...Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No. 253 of 2001 has been filed by the applicant for review of the order passed in OA 798 of 2000 on 21.5.2001.

2. In the RA the applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were taken into consideration. No fresh error has been pointed out which may call for review of the order and moreso the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

  
(Kuldip Singh)  
Member (J)

/Rakesh